

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2615
ANSWERED ON:13.03.2000
ARD LICENSE FEE
MALYALA RAJIAH

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

to the reply given on December 20, 1999 to the Unstarred Question No. 2944 and state :

- (a) the reasons for not fixing the standard license fee so far;
- (b) the total loss of revenue per annum being caused to the exchequer on this count; and
- (c) the steps taken/proposed to be taken to recover the aforesaid loss from the allottees ?

Answer

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RAM JETHMALANI) :

- (a) The Government of India had constituted a Committee to fix license fee for the existing as well as the proposed new chambers for the lawyers of the Supreme Court of India. The recommendations of the Committee are under Consideration. Therefore, the standard fee for the chambers has not been fixed as yet.
- (b) It is not possible to calculate the loss of revenue to the exchequer on this count until the license fee is firmed up.
- (c) Does not arise at this stage.